

(b) what was the average difference in the income of the richest and poorest persons in the country in 1985, and what was their average income respectively in 1985; and

(c) whether the difference between income of the rich and the poor in the country has decreased or increased in 1985 as compared to 1951 and to what extent?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF PROGRAMME IMPLEMENTATION (SHRI

SUKH RAM): (a) and (b). No information is available on economic disparity or differences between the income of the poorest and the richest persons as no income distribution statistics are collected by the Government. However, the information on the distribution of the Household Consumption Expenditure is available from the data collected by the National Sample Survey Organisation (N.S.S.O.). The table below presents average per capita monthly expenditure of the bottom 10 per cent of expenditure category as well as that of the top 10 per cent of the expenditure category for the years 1977-78 and 1983-84 for rural and urban areas separately. Comparable data for 1951 is not available.

Expenditure Class	(Rs.)			
	1977-78		1983-84	
	Rural	Urban	Rural	Urban
1. Average per capita monthly expenditure of the bottom 10% of the population (Rs.)	23.90	31.73	42.62	57.25
2. Average per capita monthly expenditure of the top 10% of the population (Rs.)	195.03	271.24	275.61	439.93
Ratio of (2) to (1)	8.16	8.55	6.47	7.68

(c) It will be seen from the table above that the ratio of average per capita monthly expenditure of the top 10% of the population to that of the bottom 10% of the population declined in 1983-84 over 1977-78, thus indicating that the relative gap has narrowed down to some extent.

[*Translation*]

**Vouchers Missing from Chandni Chowk Branch of State Bank of Indore**

1561. SHRI RAJ KUMAR RAI: Will the Minister of FINANCE be pleased to state:

(a) the total number of days during the

year 1985 for which the vouchers were missing from Chandni Chowk Branch of State Bank of Indore, Delhi and the details thereof; and

(b) the number of officers/employees suspected to be involved in this case and the action taken against them so far?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): (a) and (b). State Bank of Indore has reported that vouchers of only one day relating to 15.10.1985 were misplaced at its Chandni Chowk Branch, Delhi. The transactions in respect of that day have since been verified and the

vouchers recast. The Banks has also reported that no loss has been caused to the Bank. The Bank has further reported that adequate arrangements have been made by the Branch for the safe keeping of vouchers and the valuable documents. According to the Bank, since no conspiracy/lapse on the part of any member of the staff of the Branch came to light, no action against any employee has been taken in this case.

[English]

**Payment of D.A. to Chandigarh Pensioners**

1563. DR. A. K. PATEL: Will the PRIME MINISTER be pleased to state:

(a) whether the Chandigarh Administration pensioners who had opted for Central Pension Rules are not being treated at par with other Central employees in the matter of payment of DA and merger of DA with pay up to admissible consumer price index for calculation of the amount of pension;

(b) if so, the reasons therefor;

(c) whether necessary instructions have been issued to the concerned Deputy Accountant General, Punjab in this regard;

(d) if not, the reasons therefor; and

(e) whether the Fourth Pay Commission Report recommendations would be made applicable to them at par with other Central Government employees?

THE DEPUTY MINISTER IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI BIREN SINGH ENGTI): (a) and (b). Chandigarh Administration employees are following Punjab pattern of pay scales. In the matter of pension the employees are governed by the Central Civil Services (Pension) Rules, 1972. However, they draw their pay and DA on scales linked to the State of Punjab. They are paid DA/ADA on Punjab pattern. That being the position, the orders issued by the Central Government for granting dearness allowance to its employees and for merging dearness allowance with pay for calcula-

tion of pension are not applicable to Chandigarh UT employees.

(c) and (d). As and when sanctions/clarifications are issued in this respect, the concerned Accountant General is informed of it.

(e) The Central pay scales have so far not been extended to Chandigarh Administration employees. The recommendations contained in the 4th Pay Commission's report are *ipso-facto* not applicable to them at par with other Central Government employees.

**Audit Report on CSIR's Annual Accounts**

1564. SHRI MAHENDRA SINGH:  
SHRI KRISHNA SINGH:

Will the PRIME MINISTER be pleased to state:

(a) whether Government's attention has been drawn to the report of the Comptroller and Auditor General relating to audit of the accounts of CSIR for 1985-86, revealing wasteful expenditure of crores of rupees;

(b) if so, the details of the expenditure referred to by the C & AG and his observations; and

(c) remedial measures which have been taken in the light of C & AG's observations?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND MINISTER OF STATE IN THE DEPARTMENTS OF OCEAN DEVELOPMENT, ATOMIC ENERGY, ELECTRONICS AND SPACE. (SHRI K. R. NARAYANAN): (a) to (c). The Report of the Comptroller and Auditor General of India for the year 1985-86 (Union Government Civil-Vol. III) has been received by Government. The details of the Comptroller and Auditor General's observations and remedial steps are summarised in the Statement below.